

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 428/MP/2019

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-Term Open Access in Inter-State Transmission and related matters) Regulations, 2009 praying to quash the demand for relinquishment charges by Central Transmission Utility against the conditional grant of Medium Term Open Access on 14.4.2015 and 19.8.2015 to avail power under Long-Term Power Purchase Agreements entered into with Maithon Power Limited on 30.12.2013 and 29.6.2015.

Date of Hearing : 5.8.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Kerala State Electricity Board Limited (KSEBL)

Respondents : Powergrid Corporation of India Limited (PGCIL) and Anr.

Parties Present : Shri Ajay Sabharwal, Advocate, KSEBL
Shri Shubham Arya, Advocate, CTUIL
Ms. Poorva Saigal, Advocate, CTUIL
Shri Ravi Nair, Advocate, CTUIL
Ms. Reeha Singh, CTUIL
Shri Anand Kumar Shrivastava, Advocate, MPL
Ms. Ishita Jain, Advocate, MPL
Ms. Ankita Bhandari, Advocate, MPL
Ms. Himashi, CTUIL
Shri Swapnil Verma, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

Case was called out for virtual hearing.

2. At the outset, learned proxy counsel for the Petitioner requested for an adjournment. Request was allowed by the Commission. However, the Commission observed that since the matter is pertaining to year 2019 no further adjournment would be allowed in future in the present matter.

3. The Petition shall be listed for final hearing in due course for which separate notice will be issued.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

